

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

(IB)-489(PB)/2017

IN THE MATTER OF:

IFCI Limited

.... APPLICANT / PETITIONER

Vs

Eraa Housing & Developers (India) Ltd.

....

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (RETD.) M. M. KUMAR  
Hon'ble President

S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s) Mr. Kush Chaturvedi and Mr. Parth Singh  
Chaudhari, Advs

For the Respondent(s)

ORDER

Learned counsel for the applicant states that rejoinder has been filed yesterday and a copy thereof has also been handed over to the learned counsel for the respondent in the Court today. The office is directed to attach the rejoinder with the main file.

List for arguments on 31.01.2018.

Sd/-

(M. M. KUMAR)  
PRESIDENT

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)